



**Central Administrative Tribunal
Principal Bench: New Delhi**

O.A. No. 1849/2021

This the 8th day of September, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Anil Gautam,
Son of Late Shri Vipat Ram,
Aged about 28 years,
Working on the post of Assistant Director/Assistant
Executive Engineer in Central Electricity Authority,
R/o 395, Shekhupura Colony Vikas Nagar,
Lucknow (U.P.) – 226022,
Presently posted at WRPC, Mumbai.

...Applicant
(By Advocate: Mr. Amaan Usmani)

Versus

1. Union of India,
Through its Secretary,
Ministry of Power,
Rafi Marg,
Shram Shakti Bhavan,
New Delhi – 110001.
2. Secretary,
Department of Personnel & Training,
Ministry of Personnel, P G and Pensions,
Government of India,
North Block,
New Delhi - 110001.
3. Director/Chairperson,
Central Electricity Authority,
Government of India,
36, Sector 5,
Rama Krishna Puram,
New Delhi – 110066.



4. Under Secretary (P),
 Ministry of Power,
 Government of India,
 Rafi Marg,
 Shram Shakti Bhavan,
 New Delhi – 110001.

...Respondents

(By Advocate: Mr. Anil Singh)

ORDER (ORAL)

Hon'ble Ms. Manjula Das, Chairman

The applicant is working on the post of Assistant Director/Assistant Executive Engineer in Central Electricity Authority (CEA). His grievance is that vide Office Order dated 31.12.2020, some of his juniors and batchmates were appointed on promotion to the Senior Time Scale (Deputy Director Engineer/Executive Engineer), whereas his promotion was withheld. In this regard, he has submitted a representation dated 28.07.2021 (Annexure A-9)), which has not been disposed of till date.

2. Learned counsel for the applicant submits that the applicant would be satisfied if a time-bound direction is issued to respondents to dispose of the pending representation of the applicant.



3. Having regard to the submissions made by the learned counsel for the applicant and without going into the merits of the case, the OA is disposed of with a direction to respondents to decide the representation of the applicant dated 28.07.2021 within a period of three months from the date of receipt of a copy of this order. No costs.

4. This order has been passed in the presence of the Mr. Anil Singh, learned counsel for the respondents.

(Mohd. Jamshed)
Member (A)

(Manjula Das)
Chairman

/lg/rk/dd